

[Shri Raj Bahadur]

458 of the Merchant Shipping Act, 1958:—

- (1) The Sailing Vessels (Inspection) Rules, 1962 published in Notification No. G.S.R. 1491 dated the 10th November, 1962.
- (2) Notification No. G.S.R. 31, dated the 5th January, 1963 containing Corrigendum to the Merchant Shipping (Prevention of Collision at Sea) Regulations, 1962. [Placed in Library. See No. LT-788/63.]
- (b) a copy of the Agreement entered into between the President of India and the Governor of Rajasthan regarding development or maintenance of road links within large towns or cities served by National Highways under section 10 of the National Highways Act, 1956. [Placed in Library. See No. LT-789/63.]

NOTIFICATIONS UNDER CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) The Customs Valuation Rules, 1963 published in Notification No. G.S.R. 156 dated the 23rd January, 1963.
- (ii) The Accessories (Conditions) Rules, 1963 published in Notification No. G.S.R. 157 dated the 23rd January, 1963.
- (iii) The Baggage (Conditions of Exemption) Rules, 1963 published in Notification No. G.S.R. 158 dated the 23rd January, 1963.
- (iv) G.S.R. No. 200 dated the 2nd February, 1963.
- (v) G.S.R. No. 201 dated the 2nd February, 1963.
- (vi) G.S.R. No. 202 dated the 2nd February, 1963.
- (vii) G.S.R. No. 203 dated the 2nd February, 1963.
- (viii) G.S.R. No. 204 dated the 2nd February, 1963.
- (ix) G.S.R. No. 205 dated the 2nd February, 1963.
- (x) G.S.R. No. 206 dated the 2nd February, 1963.
- (xi) G.S.R. No. 207 dated the 2nd February, 1963.
- (xii) G.S.R. No. 208 dated the 2nd February, 1963.
- (xiii) G.S.R. No. 209 dated the 2nd February, 1963.
- (xiv) G.S.R. No. 210 dated the 2nd February, 1963.
- (xv) G.S.R. No. 217 dated the 1st February, 1963.
- (xvi) G.S.R. No. 218 dated the 1st February, 1963.
- (xvii) G.S.R. No. 219 dated the 1st February, 1963.
- (xviii) G.S.R. No. 220 dated the 1st February, 1963.
- (xix) G.S.R. No. 221 dated the 1st February, 1963.
- (xx) G.S.R. No. 222 dated the 1st February, 1963.
- (xxi) G.S.R. No. 223 dated the 1st February, 1963.

(xxii) G.S.R. No. 224 dated the 1st February, 1963.

(xxiii) G.S.R. No. 225 dated the 1st February, 1963.

(xxiv) G.S.R. No. 226 dated the 1st February, 1963.

(xxv) G.S.R. No. 227 dated the 1st February, 1963.

(xxvi) G.S.R. No. 228 dated the 1st February, 1963.

(xxvii) The Notice of Short-Export Rules, 1963 published in Notification No. G.S.R. No. 232 dated the 1st February, 1963.

(xxviii) G.S.R. No. 248 dated the 9th February, 1963.

Rules, 1963, published in Notification No. GSR. 93 dated the 11th January, 1963, as corrected by Notification No. GSR. 245 dated the 9th February, 1963;

(ii) Notification No. GSR. 173 dated the 2nd February, 1963 containing Corrigenda to the Defence of India (Second Amendment) Rules, 1963, published in Notification No. GSR. 91 dated the 10th January, 1963.

(iii) The Defence of India (Third Amendment) Rules, 1963 published in Notification No. GSR. 240 dated the 1st February, 1963.

[Placed in Library, See No. LT-790/63].

[Placed in Library, See No. LT-792/63].

INDIAN MAIZE (TEMPORARY USE IN STARCH MANUFACTURE) ORDER

GOVERNMENT RESOLUTION ON GRANT OF INTERIM WAGE INCREASE TO WORKMEN IN COAL MINING INDUSTRY

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy of the Indian Maize (Temporary Use in Starch Manufacture) Order, 1963 published in Notification No. G.S.R. 273 dated the 7th February, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-791/63].

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy of Government Resolution No. WB-16 (30)62 dated the 16th February, 1963 accepting the recommendations of the Central Wage Board for Coal Mining Industry for grant of interim wage increase to workmen. [Placed in Library, See No. LT-793/63].

NOTIFICATIONS UNDER DEFENCE OF INDIA ACT

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): I beg to lay on the Table a copy each of the following Notifications under section 41 of the Defence of India Act, 1962:—

(i) The Defence of India (Employment of Technical Personnel in National Service)

12.11 hrs.

DEMANDS* FOR SUPPLEMENTARY GRANTS (RAILWAYS) 1962-63

The Minister of Railways (Shri Swaran Singh): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1962-63.

*Presented with the recommendation of the President.